GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:3798
ANSWERED ON:20.03.2013
ILD SERVICES
Reddy Shri Anantha Venkatarami;Singh Shri Uday Pratap

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has registered a case against some telecom companies for allegedly causing a loss of crores of rupees to the Government since 2004 by illegally providing International Long Distance (ILD) services;
- (b) if so, the details thereof, company-wise;
- (c) the present status of the investigation;
- (d) whether the Government exercises any control over private companies engaged in providing communication facilities; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (c) Madam, During a routine inspection carried out by Department of Telecommunications (DoT), it was found that an unlicensed foreign entity M/s Singapore Telecommunications Limited (STL) was providing International Private Lease Circuits (IPLC) to the customers in India and issuing bills to the customers in India resulting into loss of revenue to the Government. M/s STL had entered into an agreement with M/s Bharti Airtel Limited (BAL) and M/s Tata Communications Limited (TCL), the International Long Distance (ILD) Service licensees, for providing the IPLC services to its customers. DoT had registered a case with Economic Offence Wing(EoW)ofCBI.

CBI has examined the matter and registered a case dated 19/02/2013 against M/s Singapore Telecommunication Limited, M/s Bharti Airtel Limited and M/s Tata Communications Limited. The case is under investigation.

(d) & (e) Telecom Services in the country are being provided by the Companies granted license under Section 4 of the Indian Telegraph Act, 1885. The companies, granted license under this act, are governed by the terms and conditions of the license agreement.